THE MINISTER OF REVENUE AND EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA): (a) Investment decisions in Industrial and Commercial Undertakings are inveriably taken after the detailed scrutiny of the Feasibility Study of the Project followed by a Detailed Project Report, which take into account the rate of Vetum on investment on the basis of certain assumptions regarding cost, demand, profitability, etc. It has been recognised that the Feasibility Study and the Detailed Project Report could be made more reliable by improving upon the methodology and the basic data on which these studies are made so that more reliable estimates are available while taking investment decisions based on these studies.

(b) The control of administrative expenditure is the responsibility of the Managements of the enterprises. Government have issued guide-lines, from time to time, to the public enterprises to keep under strict control all administrative expenditure, particularly relating to entertainment, house rent, staff cars, travelling, etc. It has also been indicated to the enterprises that expenditure under these heads should be separately reviewed every quarter against the budget provisions. A quarterly system of reporting to the Boards of Directors of enterprises giving details of such expenditure has also been introduced.

## DIRECT BUSINESS PROCURED BY THE L.I.C.

1109. SHRI A. P. CHATTERJEE: Will the Minister of FINANCE be pleased

to state the manner in which the large amount of direct business is procured by the Life Insurance Corporation at present

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): In accordance with a Government decision, the general insurance business of the Government Departments and Public Sector Undertakings is placed with the Life Insurance Corporation direct.

## INSURANCE POLICIES

- 1110. SHRI A. P. CHATTERJEE : Will
- the Minister of FINANCE be pleased to state :
- (a) whether there is any provision for payment of life insurance premium on life insurance policies through provident fund:
- (b) whether there is any restriction on the terms of such policies; and
- (c) if so, whether Government propose to make a waiver on such restriction about the term in view of the high cost of living?

- THE MINISTER OF REVENUE AND EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA): (a) Yes, Sir.
- (b) So far as LIC is concerned there is not restriction either on term or on the mode of payment excepting those which are applicable to policyholders in general. Some restrictions in this regard have however. been placed by the Provident Fund Authorities under the Employees' Provident Fund Scheme, 1952.
- (c) The suggestion is being referred to the Ministry of Labour and Employment for consideration.

# IMPACT OF BRITISH CAPITAL ON INDIAN OXYGEN LTD.

- 1111. SHRI KALYAN ROY: Will the-Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state:
- (a) whether Government are aware that the impact and influence of British capital through British Oxygen Co. Ltd., U.K. on the Indian Oxygen Ltd., since 1958 have increased and have stabilised; and
- (b) if so, what steps have been taken to curb its monopoly character and full Indianisation of the company in both form and content?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN): (a) and

(b) Information is being collected and will be laid on the Table of the Sabha.

## सहकारिता के आधार पर खानों का कार्य-करण

- 1112. श्री राम सहाय: क्या पेट्रोल तथा रसयान श्रीर खान तथा धातु मंत्री यह बताने की कृपा करेंगे कि:
- (क) क्या कोई ऐसी खानें हैं जो सहकारिता के आधार पर काम कर रही हों, यदि हां, तो उन खानों तथा उनके मालिकों के नाम क्या हैं और वे किन स्थानों पर हैं; और
- (ख) सरकार ऐसे खान मालिकों को कौनसी विशेष सुविधाएं प्रदान कर रही है, जो सहकारिता के स्राधार पर काम कर रही हैं?

### WORKING OF MINES ON CO-OPERATIVE BASIS

- 1112. SHR RAM SAHAI: Will the Minister of P JTROLEUM AND CHEMICALS AND MINES AND METALS be pleased to sta 2:
- (a) whether there are any mines which are working on cooperative basis if so, what are nar ies of those mines and their owners together with their location; and
- pecial facilities are being (b) what provided by Government to those mineowners who are working on co-operative basis?1

पेटोल तथा रनायन ग्रीर खान तया धातु मंत्रालय में राज्य मंत्री (को नीतिराज सिंह चौधरी): (क) और (ख) ग्रपेक्षित नानकारी की ग्रपेक्षा राज्य सरकारों से की गई है और प्राप्त होते ही सदन के पटल पर रख दी जाएगी।

trTHE MIMSTEROF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICAL! AND MINES AND METALS 'SHRI NITIRAJ SINGH) METALS 'SHRI NITIRAJ SINGH)
CHAUDHR f: (a) and (b) The required
information lias been called for from the State Gover iments and will be laid on the Table of the Touse, when received.]

## केन्द्रीय सरकार के कर्मचारियों के रोगी

- 1113. श्री सरज प्रसाद : क्या स्वास्थ्य तथा परिवार नि जिन और निर्माण, ब्रावास श्रौर नगर विकास मंत्री यह बताने की कृपा करेंगे कि :
- (क) दिल्ली के सरकारी अस्पतालों में दूसरे साधारण रोगियों की श्रपेक्षा केन्द्रीय सरकार के कमें चारियों के रोगियों को कौनसी ग्रतिरिक्त सुविधाएं प्रदान की जाती हैं; श्रीर
- (ख) क्या सरकार केन्द्रीय सरकार स्वास्थ्य योजना की जिसीसरियों द्वारा भेजे गए रोगियों को दिल्ली के सरवारी ग्रस्थतालों में प्रत्येक में से कुछ पलंग तथा कमरे सुरक्षित करने के प्रक्रन पर विचार करने का इरावा रखती है ?

#### PATIENTS OF CENTRAL GOVERNMENT EMPLOYEES

- 1113. SHRI SURAJ PRASAD: WiH the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:
- (a) what are the additional facilities provided to the patients of the Central Government employees as compared to the other general patients in the Government hospitals in Delhi;
- (b) whether Government propose to consider the question of reserving some beds and rooms for the patients referred to by the Central Government Health Scheme Central Government Health Scheme dispensaries to those hospitals in each of the Government hospitals in Delhi?]

स्वास्थय तथा परिवार नियोजन और निर्माण. ग्रावास श्रीर नगर विकास मंत्रालय में राज्य मंत्री (श्री बी० एस० मृति): (क) जिन क्षेत्रों में केन्द्रीय स्वास्थ्य योजना लाग है वहां दिल्ली में रहने वाले केन्द्रीय सरकार के कर्मचारियों को चिकित्सा सुविधाएं इस योजना के अन्तर्गत दी जाती हैं । जिन रोगियों को ग्रस्पताल में मर्ती करना ग्रपेक्षित हो, उन्हें केन्द्रीय स्वास्थ्य योजना श्रीधवालयों द्वारा सफदरजंग श्रस्पताल श्रौर विलिम्डन सस्पताल एवं निसंग होम नामक केन्द्रीय सरकार के दो अस्पतालों में भेज दिवा जाता है।

केन्द्रीय स्वास्थ्य योजना के भ्रधीन केन्द्रीय सरकार के कर्मचारियों को केन्द्रीय सरकार के इन दो ग्रस्पतालों में दी जाने वाली अतिरिक्त सुविधाएं इस प्रकार हैं :---

- विलिग्डन धस्पताल के निसंग होम में उप-चार पाने के हकदार केन्द्रीय सरकार के कर्मचारियों के लिए 90 प्रतिशत प्रसंग तथा ग्राम जनता के लिए 10 प्रतिमत पलंग ग्रारक्षित हैं। यदि किसी ग्राम रोगी को नरिंग होम अथवा विशेष वार्ड में भर्ती किया जाता है तो उसे आवास के लिए पैसा देना पड़ता है जबकि केन्द्रीय सरकार के जो कर्मचारी वहां उपचार पाने के हकदार हों, उन्हें भोजन के ग्रतिरिक्त दामों के श्रीर कोई पैसा नहीं देना पहता।
- (2) केन्द्रीय सरकार के जो कर्मचारी मल बेतन के रूप में प्रतिमास 180 ६० से कम (क्षय